

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 139 of 2013 in
DFR No. 631 of 2013 in
Appeal No. 167 of 2011

Dated : 15th July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Gulbarga Electricity Supply
Co. Ltd. ... Review Petitioner/Appellant(s)

Versus

M/s JSW Steel Ltd. & Ors. ... Respondent(s)

Counsel for the Review Petitioner(s) : Mr. Shodhan Babu

ORDER

It is represented that the Writ Petition filed before the Karnataka High Court has been disposed of vacating the stay granted earlier. The learned counsel for the Petitioner admits that there is no embargo now to dispose of this Application to condone the delay. However, the learned counsel seeks time to go through the Order and make his submission.

We are not inclined to give any more time. Therefore, the ***Order is Reserved.***

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js